

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 85/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Shankar Ashanna Gaddam
V/s.
Achanak Associates Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. 6 NAME Anil Pandey DESIGNATION Advocate SIGNATURE [Signature]

Anil J. Pandey
S. No. 6
Plaintiff Advocate.

ORDER
CP 85/241-242/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present and mentioned vide Praecipe dated 24.03.2017 according to which, on Page No. 24 Clause IV a correction is requested of the nature that "from Orchid Reality for Rs. 300,11,000/-" required to be deleted. According to him it was a typographical mistake. He is directed to make the correction as per NCLT Rules and serve a copy of the corrected portion to the other side. Registry is directed to allow the Petitioner to incorporate the correction.
2. For rest of the directions the NCLT order of **21-03-2017** shall remain in operation.
3. Matter already stands adjourned to **11.04.2017**.

Dated: **05.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)